

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 1773 of 2020

03/14.09.2020

The present case is taken up through video conferencing.

At the request of the learned counsel for the petitioner, the defect, as pointed out by the office, is ignored for the present.

Mr. Sachin Kumar, learned Standing Counsel appearing on behalf of the respondent- JUVNL, prays for and is allowed six weeks' time to seek instruction and file counter affidavit.

Put up this case after six weeks under the appropriate heading.

(Rajesh Shankar, J.)

Ritesh